

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI
APPLICATION NO.10 OF 2021**

BETWEEN

PHINTO P.A. & ANOTHER

: APPLICANTS

Vs.

UNION OF INDIA AND OTHERS

: RESPONDENTS

ADDITIONAL DOCUMENTS FILED BY THE 6TH RESPONDENT

T.H.Abdul Azeea (A-3)K/149/70

&

Mohammed Sadique.T.A. (M-635)K/171/2002

M/s T.H.Abdul Azeez & Associates,

Advocates, Ashirwad, M.M.Road

Kochi – 682 018

Counsel for the 6th Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI

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: RESPONDENTS

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Dated this the 6th day of December, 2021



Counsel for the 6th Respondent

Mohammed Sadique.T.A

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI**APPLICATION NO.10 OF 2021****IN THE MATTER BETWEEN**

1. Phinto.P.A, aged 31 years, S/o Alppu,
Residing at Panokaran House, Ombathungal,
P.O.Mattathur, Thrissur district, Kerala – 680 684
Ph: 09747332687, Email: legalfriend@gmail.com
2. Rijoy.K.J, aged 27 years, S/o Joseph,
Kannampuzha, Ombathungal,
P.O.Mattathur, Thrissur district, Kerala – 680 684
Ph: 09747332687 Email: legalfriend@gmail.com

.....APPLICANTS**AND**

1. Union of India represented by the Secretary,
Ministry of Environment, Forest & Climate Change,
Indira Paryavaran Bhavan, Jor Bagh, New Delhi – 110 003
Ph: 011-24695265, Email: secy-moef@nic.in
2. State of Kerala, represented by Additional Chief Secretary,
Department of Forest and Wildlife, Secretariat,
Thiruvananthapuram, Kerala – 695 001
Ph: 0471-2330363, Email: acs.forest@kerala.gov.in
3. Principal Chief Conservator of Forests (Head of Forest Force)
Forest Headquarters, Vazhuthacaud, Thiruvananthapuram,
Kerala – 695 014
Ph: 0471-2339593, Email: pccf.for@kerala.gov.in
4. Director of Mining and Geology,
Directorate of Mining and Geology,
Kesavadasapuram, Pattom Palace.P.O,
Thiruvananthapuram, Kerala – 695 004
Ph: 0471-2556119, Email: director.dir.dmg@kerala.gov.in
5. Divisional Forest Officer, Chalakkudy.P.O,
Thrissur District, Kerala – 680 307
Ph: 0480-2701340, Email: dfo.clkdt.for@kerala.gov.in
6. M/s Edathadan Granites (Private) Limited,
Represented by its Managing Partner, Ombathungal,
Mattathur.P.O, Thrissur district, Kerala – 680 684

.....RESPONDENTS

ADDITIONAL DOCUMENTS FILED BY THE 6TH RESPONDENT

I, Ananthakrishnan Shajan, aged 26 years, S/o Late Shajan E.N, residing at Eathadan House, Aloor.P.O, Thrissur district, Kerala – 680 683, Managing Director, Edathadan Granites, do solemnly state as follows:-

1. I am the Managing Director in the 6th Respondent firm in OA 10 of 2021 and I am duly authorized to sign this affidavit. I know the facts of the case and as such I am duly competent to swear to this affidavit.
2. The Hon'ble Tribunal on 02.12.2021 at the hearing allowed this Respondent to file additional documents to substantiate the arguments urged before the Hon'ble Tribunal so as to assist the court on the issue raised by the Applicant. The said documents as well as judgements are produced as Annexure R6 16-25 respectively.

For all the reasons stated above the Hon'ble Tribunal may kindly take the additional documents on record and thus render the justice

All the facts stated above are true and correct to the best of my knowledge and information and belief

Dated this the 6th day of December, 2021



For EDATHADAN GRANITES PVT. LTD.


Managing Director

6th Respondent

Solemnly affirm and signed before me by the deponent who is personally known to me in my office at Ernakulam, on this the 6th day of December, 2021.



Counsel for the 6th Respondent
Mohammed Sadique.T.A

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Annexure - R6-16

Appendix - II
Form of Patta
(See Rule 9 (2))

Number: LA(P) 1786/Kdy
Taluk : Mukundapuram
Village : Kodassery
Pattadar: Smt. Thressia, W/o. Kaitharan Thoman, P.O. Mattathur, Ombathungal

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur
Date: 21-2-1980
Tahsildar

Sd/-
Special
(Land

Assignment)

Kist: 1.33
1.32

Amount
Rs. ps.
2-65

1. Survey Number	<u>1270</u> , <u>1271</u>			
2. Sub Division Number	8	3		
3. Wet or Dry	dry	(0.8300) ,	0.4352, 0.5152	
		0.19 ¾	(1.07 ½) (1.27 ¼)	Acre (Hectares) Cent
(Ares)				
4. Area	1.27 ¼ acre			1 -0- 27 ¼
(5152)				
5. Tax	Rs.2.65			

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

1. The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
2. The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
3. Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of

alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.

4. All established rights of way and other easement rights shall be respected by the assignee,
5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the guarantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government, or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is

in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.

14. The land shall be subject to all local taxes and local rates payable by law or custom.
15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.
16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees : Reserved Trees:-
Particulars

No.

Other

1. Veetty : 14'' x 15'
2. " : 9'' x 12'

(Total reserved Trees two
Numbers)

1. Teak
2. Black Wood
3. Ebony
4. Sandal Wood

The assignee has remitted the L.A. dues of Rs.405.65 and interest of Rs.20 as per challan No. 939 and 940 dated 15-2-80 in the Sub - Treasury, Trichur

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

**Appendix - II
Form of Patta
(See Rule 9 (2))**

Number: LA(P) 1789/Kdy

Taluk : Mukundapuram

Village : Kodassery

Pattadar : Kunjappan, S/o. Kalapurakkal Ikkoran, P.O. Mattathur
Ombathungal

* The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur

Date: 7-1-1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 2.50

2.50

Amount
Rs. ps.
5.00

1. Survey Number	1269/4	1.64	0.6637		
2. Sub Division Number	1270/1	0.71	0.2873		
3. Wet or Dry	7	0.7 ³ / ₄	0.0315		
4. Area	2.42 ³ / ₄ acre			Acre(Hectares)	Cent
(Ares)					
5. Tax	Rs.5.00			2	-0-
(9825)					42 ³ / ₄

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

- The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
- The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
- Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.

4. All established rights of way and other easement rights shall be respected by the assignee,
5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.
15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.
16. Arrears of assignment dues shall bear interest of 6 percent per annum.

SCHEDULE

Name of trees	Reserve Trees	No.	Other Particulars
1. Teak	1. Veety 27'' x 12'	9. Veety 20'' x 18'	17. Teak : 25'' x
2. Black Wood	2. " 45'' x 20'	10. " 20'' x 18'	18. " 27 x 15'
3. Ebony	3. " 22'' x 16'	11. " 13'' x 15'	
4. Sandal Wood	4. " 22'' x 15'	12. " 14'' x 15'	
	5. " 40'' x 20'*	13. " 21'' x 15'	
	6. " 12'' x 10'	14. " 31'' x 15'	
	7. " 22'' x 12'	15. " 31'' x 20'	
	8. " 26'' x 20'	16. " 38'' x 20'	

The L.A. dues of Rs.777.61 remitted as per challan No. 8 dated 2-1-80 and interest of Rs.11.40 remitted as per challan No.9 dated 2-1-80 at Sub - Treasury, Trichur

Copy to the Village Officer
(Land
" Tahsildar
Trichur

Sd/-
Special Tahsildar
Assignment)

4. All established rights of way and other easement rights shall be respected by the assignee,
5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable. Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.
8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.
15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channels, running through of bounding the land and the right of

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Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall bear interest of 6 percent per annum.

SCHEDULE

Name of trees :	No.	Other Particulars
1. Teak		The L.A. due of Rs. 584.39 remitted as per challan No.934 dated 18-1-1980 and interest of Rs.8.80 remitted as per challan No.933 dated 18-1-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

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Annexure-R6-19

**Appendix - II
Form of Patta
(See Rule 9 (2))**

Number: LA(P) 1921/Kdy
Taluk : Mukundapuram
Village : Kodassery
Pattadar : Sri. Kunjuvareed, S/o. Chakkalal Poullose, P.O. Mattathur

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur
Date: 15.2.1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 3.65
3.65

Amount
Rs. ps.
7 - 30

1. Survey Number	1271/2		
2. Sub Division Number			
3. Wet or Dry	dry		
4. Area	3.59 ³ / ₈ acre	Acre(Hectares)	Cent (Ares)
5. Tax (4545)	Rs.7.30	3 -1-	59 ³ / ₈

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

- The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
- The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
- Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.
- All established rights of way and other easement rights shall be respected by the assignee,

5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable.

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions, as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.

15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees	No.	Other Particulars
1. Teak		The L.A. dues of Rs.1120.77 remitted as per challan No. 499 dated 8-2-80 and interest of Rs.22.50 remitted as per challan No.500 dated 8-2-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

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Annexure - R6-20

**Appendix - II
Form of Patta
(See Rule 9 (2))**

Number: LA(P) 1829/Kdy
Taluk : Mukundapuram
Village : Kodassery
Pattadar: Sri. Krishnan, S/o. Pulical Velu, P.O. Mattathur

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur
Date: 25-1-1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 1.18
1.17

Amount
Rs. ps.
2-35

1. Survey Number	1273/1		
2. Sub Division Number			
3. Wet or Dry	dry		
4. Area	1.16 acre	Acre(Hectares)	Cent (Ares)
5. Tax	Rs.2.35	1 -0-	16 (4695)

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

- The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
- The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
- Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.
- All established rights of way and other easement rights shall be respected by the assignee.

5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the guarantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
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14. The land shall be subject to all local taxes and local rates payable by law or custom.
15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of

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Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees	No.	Other Particulars
1. Teak		The L.A. dues of Rs.346.67 remitted as per challan No. 912 dated 17-1-80 and interest of Rs.3.50 remitted as per challan No.911 dated 17-1-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

Appendix - II
Form of Patta
(See Rule 9 (20))

Number: LA(P) 1832/Kdy

Taluk : Mukundapuram

Village : Kodassery

Pattadar : Sankaran, S/o. Chattappan, Vattuparamban, P.O. Mattathur

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefor.

Station : Trichur

Date: 6-3-1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 1.03

1.02

Amount

Rs. ps.

2.05

1. Survey Number	1273/25		
2. Sub Division Number			
3. Wet or Dry	dry		
4. Area	98 ³⁶ / ₄₀ cents	Acre(Hectares)	Cent (Ares)
5. Tax	Rs.2.05	0 -0-	98 ³⁶ / ₄₀
* (4002)			

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

- The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
- The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
- Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.
- All established rights of way and other easement rights shall be respected by the assignee,

5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the guarantee no fresh grants of land will be made to the grantee under the concessional terms.

P.T.O

7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.

15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees	No.	Other Particulars
1. Teak		The L.A. dues of Rs.316.80 remitted as per challan No. 1774 dated 27-2-80 and interest of Rs.6.75 remitted as per challan No.1775 dated 27-2-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

**Appendix - II
Form of Patta
(See Rule 9 (2))**

Number: LA(P) 1840/Kdy

Taluk : Mukundapuram

Village : Kodassery

Pattadar : Sri.Kunjuvareed, S/o. Thoman, Chakkalakkal Desam, Chakkalachira, P.O. Mattathur

The amount of Tax as per this Patta should be paid to the Village Officer or the Village Assistant according to the Kistbandi mentioned below and receipt obtained therefore.

Station : Trichur

Date: 18-1-1980

Sd/-
Special Tahsildar
(Land Assignment)

Kist: 3.15

3.15

Amount
Rs. ps.
6-30

1. Survey Number	1272			
2. Sub Division Number	1			
3. Wet or Dry	dry			
4. Area	3.10 ¼ acre	Acre(Hectares)	Cent (Ares)	
5. Tax (2556)	Rs.6.30	3	-1-	10 ¼

DECLARATION

1. I declare that I shall bind myself to the conditions specified below:

ASSIGNEE

CONDITIONS

- The full right over all the trees within the grant and specified in the schedule vests. In the Government and the assignee is bound to take care of all such trees standing on the land at the time of assignment or that may come into existence subsequent to it.
- The assignee is bound to afford all facilities to the Officers of Government in the matter of inspecting the land periodically for checking the trees referred to in condition (1) above and removing them, if necessary.
- Where unoccupied land is assigned no alienation shall be made for a period of three years from the date of registry except as provided in sub rule (IA) of rule 8. In the event of alienation in contravention of the provisions of that sub rule, It shall be open to the Government to resume the land without payment of any compensation.
- All established rights of way and other easement rights shall be respected by the assignee,

5. The land revenue or any tax or fee levied in lieu thereof on the land will be liable to revision
6. In the case of concessional grant to members of Schedule Castes of tribes and indigent families. If the land is at any time brought to sale under the Revenue Recovery Act for the time being in force for arrears of revenue due from the grantee no fresh grants of land will be made to the grantee under the concessional terms.
7. The land /lands shall be heritable and subject to the provisions of conditions 3 be alienable .

Provided that the assignee may mortgage such lands (a) to the Government or Co-Operative institutions or the tea Board or the Rubber Board, as security for obtaining loans for agricultural or land improvement purposes or for growing tea or rubber; and (b) to the Government or Co-operative Institutions as security for obtaining loans for house construction under the Village Housing Project Scheme or any other housing schemes sponsored by the Government, if such house is required for the occupation of the assignee or his family.

8. The assignee or any member of his family or successor – in- interest shall reside in/cultivate the land and such residence cultivation shall commence effectively within a period of one year from the date of receipt of Patta.
9. The registry shall be liable to be cancelled for contravention of any of the forgoing conditions.
10. The registry shall also be liable for cancellation if it be found that it was grossly inequitable or was made under a mistake of facts or owing to misrepresentation of facts or in excess of the limits of the powers delegated to the assigning authority or that there was an irregularity in the procedure.
11. In the event of cancellation of the registry, the assignee shall not be entitled to compensation for any improvement he/she may have made on the land.
12. In cases where registry is made subject to survey and demarcation of the extent assigned, the extent noted in the Patta shall be subject to revision, if any, found necessary after survey and demarcation is completed.
13. The assignee shall be liable for the payment of full assessment charged on the land with effect from the year in which the Patta is issued. In cases where Patta is issued pending survey and demarcation, the liability for land revenue or any tax or fee levied, in lieu thereof shall arise from the year in which it is issued and any difference in the tax consequent on the change in extent after survey and demarcation shall be adjusted to future land revenue or any tax or fee levied. In lieu thereof due from the assignee if it is in excess of the tax due or be collected from the assignee straight way if it is less than the tax due.
14. The land shall be subject to all local taxes and local rates payable by law or custom.

455

15. The existing and customary rights of Government and the public in roads and paths and rivers, streams and channals, running through of bounding the land and the right of Government to a share in mines and quarries subjacent to the said land are reserved and are in no way affected by the grant.

16. Arrears of assignment dues shall best interest of 6 percent per annum.

SCHEDULE

Name of trees : Reserved Trees:-	No.	Other Particulars
1. Sandal wood : Plant : 1.16' x 8'		
1. Teak		The L.A. dues of Rs.1102.53 remitted as per challan No. 886 dated 17-1-80 and interest of Rs.16.60 remitted as per challan No.885 dated 17-1-80 at Sub - Treasury, Trichur
2. Black Wood		
3. Ebony		
4. Sandal Wood		

Copy to the Village Officer
" Tahsildar

Sd/-
Special Tahsildar

മൈനിങ് & ജിയോളജി അഡീഷണൽ ഡയറക്ടറുടെ നടപടി ക്രമം

വിഷയം : ഖനിയും ഖനിയുടേയും ചെറുകിട ധാതു - കരിങ്കല്ല് - ക്വാറിയിംഗ് ലീസ് - M/s എടത്താടൻ ഗ്രാനൈറ്റ്സ്, മറ്റത്തൂർ പി.ഒ, കൊടകര, തൃശ്ശൂർ എന്ന സ്ഥാപനത്തിന്റെ മാനേജിംഗ് പാർട്ടണർ ശ്രീ. ഇ.എൻ ഷാജൻ മരണപ്പെട്ടതിനാൽ മാനേജിംഗ് പാർട്ടണർ ശ്രീ. അനന്തകൃഷ്ണൻ ഷാജൻ ക്വാറിയുടെ പ്രവർത്തനാനുമതി നൽകി ഉത്തരവാകുന്നത് സംബന്ധിച്ച്.

- സൂചന :
1. 07/05/2015 തീയതി 91/2015-16/4669/എം3/15 നമ്പറിൽ മൈനിങ് & ജിയോളജി ഡയറക്ടർ അനുവദിച്ച ക്വാറിയിംഗ് ലീസ്
 2. തൃശ്ശൂർ ജില്ലാ ജിയോളജിസ്റ്റിന്റെ 06/02/19 തീയതിയിലെ 241/സി2/ടിഡിഒ/19 നമ്പരായ കത്തും ഉള്ളടക്കവും.
 3. 2015 ലെ കെഎംഎംസി ചട്ടങ്ങൾ

നമ്പർ : 775/2018-19/4669/എം3/2015/ഡിഎംജി തീയതി തിരുവനന്തപുരം: 13/02/2019

ഉത്തരവ്

തൃശ്ശൂർ ജില്ലയിൽ ചാലക്കുടി താലൂക്കിൽ കോടശ്ശേരി വില്ലേജിൽ സർവ്വെ നമ്പർ 1270/4, 5, 7, 8, 1271/2,3,4, 1273/1,2, 1272/1 - ൽ പെട്ട 4.7065 ഹെക്ടർ സ്ഥലത്തു നിന്നും കരിങ്കല്ല് ഖനനം ചെയ്യുന്നതിന് സൂചന (1) പ്രകാരം M/s എടത്താടൻ ഗ്രാനൈറ്റ്, മറ്റത്തൂർ പി.ഒ, കൊടകര, തൃശ്ശൂർ എന്ന സ്ഥാപനത്തിന് സൂചന (1) പ്രകാരം ക്വാറിയിംഗ് ലീസ് അനുവദിച്ചിരുന്നു. ടി ലീസിന് 19/05/2027 വരെ കാലാവധിയുള്ളതും ടി ലീസ് പ്രകാരം മേൽ സ്ഥാപനത്തിന്റെ ക്രഷർ യൂണിറ്റ് രജിസ്റ്റേർഡ് മെറ്റൽ ക്രഷർ യൂണിറ്റായി പ്രവർത്തിച്ചു വരുന്നതുമാണ്. ടി സ്ഥാപനത്തിന്റെ മാനേജിംഗ് ഡയറക്ടർ ആയിരുന്ന ഇ.എൻ ഷാജൻ 06/01/19 തീയതി മരണപ്പെട്ടതിനെ തുടർന്ന് പുതിയ പാർട്ടണർഷിപ്പ് ഡീഡ് 24/1/2019 തീയതി 284/2019 നമ്പരായി രജിസ്റ്റർ ചെയ്തിട്ടുള്ളതുമാണ്. എക്സിക്യൂട്ട് ചെയ്ത പാർട്ടണർഷിപ്പ് ഡീഡിലെ ഖണ്ഡിക (6) പ്രകാരം ശ്രീ. അനന്തകൃഷ്ണൻ ഷാജൻ, ശ്രീമതി പ്രതിഭ പുത്തൻപുര എന്നിവർ ടി സ്ഥാപനത്തിന്റെ പുതിയ മാനേജിങ് പാർട്ടണർമാരാണ്. 14/01/19 തീയതി M/s എടത്താടൻ ഗ്രാനൈറ്റ്സ് എന്ന സ്ഥാപനത്തിന്റെ ബോർഡ് മീറ്റിംഗിൽ ശ്രീ. അനന്തകൃഷ്ണൻ ഷാജനെ മാനേജിംഗ് പാർട്ടണർമാരുടെ ചുമതലകൾ നിർവ്വഹിക്കുന്നതിന് അധികാരപ്പെടുത്തിയിട്ടുള്ളതുമാണ്.

(Handwritten mark)

മേൽ സാഹചര്യത്തിൽ സൂചന (I) പ്രകാരം അനുവദിച്ചിരുന്ന ക്വാറിയിങ് ലിസ്റ്റ് പ്രകാരം ക്വാറി പ്രവർത്തിക്കുവാൻ ശ്രീ. അനന്തകൃഷ്ണൻ ഷാജൻ മാനേജിംഗ് പാർട്ട്ണറായി രജിസ്റ്റർ ഓഫ് ഫോസിൽ 284/2019 നമ്പറായി രജിസ്റ്റർ ചെയ്തിട്ടുള്ള M/s എടത്താടൻ ഗ്രാനൈറ്റ്സ് എന്ന സ്ഥാപനത്തിന് അനുമതി നൽകിക്കൊണ്ട് ഉത്തരവാകുന്നു.

ഒപ്പ്
റ്റി.കെ രാമകൃഷ്ണൻ
അഡീഷണൽ ഡയറക്ടർ

1. ശ്രീ. അനന്തകൃഷ്ണൻ ഷാജൻ, എടത്താടൻ ഹൗസ്, ആളൂർ പി.ഒ. തൃശൂർ - 680683

2. മാനേജിംഗ് പാർട്ട്ണർ,
M/s എടത്താടൻ ഗ്രാനൈറ്റ്സ്, മറ്റത്തൂർ പി.ഒ,
കൊടകര, തൃശൂർ 680684
(Represented by sri. Anantha Krishnan Shajan,
Managing Partner)

ചേർപ്പ്

1. സിനിയർ ജിയോളജിസ്റ്റ്, ജില്ലാ ഓഫീസ്, തൃശൂർ
2. സിനിയർ സൂപ്രണ്ട്, മൈനിങ് ലിഡ്,
3. എം3 സെക്ഷൻ
4. സ്റ്റേഷൻ ഫയൽ
5. ഫയൽ കോപ്പി.

ഉത്തരവിൻ പ്രകാരം
Paul
13/02/2019

സിനിയർ സൂപ്രണ്ട്

Pm13/02/19



Manoj Krishnan vs State Of Kerala on 13 January, 2021

Kerala High Court

Manoj Krishnan vs State Of Kerala on 13 January, 2021

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR.S.MANIKUMAR

&

THE HONOURABLE MR. JUSTICE SHAJI P.CHALY

WEDNESDAY, THE 13TH DAY OF JANUARY 2021 / 23TH Pousha, 1942

WP(C).No.29153 OF 2020(S)

PETITIONER:

MANOJ KRISHNAN
AGED 45 YEARS
S/O. RAMAKRISHNA PILLAI, RESIDING AT PARADISE,
KUNNIKODU, ILAMBAL VILLAGE, PATHANAPURAM TALUK,
KOLLAM DISTRICT, PIN CODE-691 508.

BY ADVS.SRI.P.VISWANATHAN (SR.)
SRI.AJITH VISWANATHAN
SRI.SHIBU JOSEPH
SRI.ABHILASH BHASKAR
SRI.PRASAD CHANDRAN
SHRI. SAYED MANSOOR BAFAKHY THANGAL

RESPONDENTS:

- 1 STATE OF KERALA
REPRESENTED BY ITS CHIEF SECRETARY,
SECRETARIAT, THIRUVANANTHAPURAM, PIN-695 001.
- 2 THE PRINCIPAL SECRETARY
DEPARTMENT OF REVENUE, GOVERNMENT OF KERALA,
SECRETARIAT, THIRUVANANTHAPURAM, PIN-695 001.

BY SRI. V.TEKCHAND, SR GP FOR RESPONDENTS

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
13.01.2021, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:
W.P.(C)No.29153 of 2020

2

JUDGMENT

Manoj Krishnan vs State Of Kerala on 13 January, 2021

Dated this the 13th day of January, 2021 S.Manikumar, C.J.

Translated version of the impugned Exhibit P1 proceedings in G.O.

(Ms)No.593/15/REV. dated 11.11.2015 and Exhibit P2 proceedings in G.O.(Ms)No.95/2019/RD dated -/03/2019, are reproduced:

"GOVERNMENT OF KERALA Abstract Revenue Department- Order issued authorizing the department of Revenue to give sanction to all quarry, crusher and all other related units for continuing its operations and the units, which stalled its operations even after obtaining all legal sanctions to grant further permissions, and to begin the aforesaid industries in LA assigned lands.

Revenue (P) Department G.O.(Ms.)No.593/15/Revenue Thiruvananthapuram,
Date-11-11-2015

Reference:-
Letter No. L.R.(K)4-16244/09 of Land Revenue Commissioner dated 17-09-2015 to authorize the department of Revenue.

ORDER In the meeting presided by the Hon'ble Chief Minister for redressal of the grievances in the quarrying sector convened on 08-

09-2015, it has been decided to authorise the Revenue Department to grant sanction, in the L.A assigned lands which obtained 'pattayam' based on several land assignment rules, Kerala Private Forest (Vesting and Assignment) Act, 1971 and all other land assignment Acts and Rules published from time to time in the light of Kerala Government Land Assignment Act, 1960, to the units which obtained all necessary legal sanctions and NOC from the revenue department to conduct quarry, rock mining, crusher and all W.P.(C)No.29153 of 2020 other related units and those units which obtained necessary legal sanction but stalled its operations to continue the aforesaid industries and to give sanction to commence the aforesaid industries in the in L.A assigned lands.

Government has examined the matter in detail. It has been ordered to authorize the revenue department to grant sanction to the units which obtained all necessary legal sanctions and NOC from the revenue department to conduct quarry, rock mining, crusher and all other related units and those units which obtained necessary legal sanction but stalled its operations to continue the aforesaid industries and to give sanction to commence the aforesaid industries in the L.A. assigned lands which were assigned as per various Land Assignment Rules issued under Kerala Land Assignment Act, 1960, Kerala Private Forest (Vesting and Assignment) Act, 1971 and all other land assignment Acts and Rules that were issued from time to time, subject to the prevailing conditions and judgments of the court. The respective District Collectors shall take decisions upon it after specifically inspecting such applications submitted before it.

By order of the Governor Dr. Viswas Mehta Principal Secretary to the Government"

***** "KERALA GOVERNMENT Synopsis Revenue Department -- permission for quarrying at government assigned land -- Kerala Land Assignment Rules, 1964 -- issuing order to make amendment.

Revenue (P) Department G.O.(Ms.) No. 95/2019/RD Date, Thiruvananthapuram, 03/2019

----- Ref: Kerala Land Assignment Rules, 1964 (S.R.O No.71/64) W.P.(C)No.29153 of 2020 ORDER

1. In the light of the complaints that has been raised in the Legislative Assembly, whereby it has been found that there is severe scarcity of construction materials in the state and owing to the immense rise in its cost the construction activities were being hampered, and also considering the fact that the permissions already granted allowing quarrying operations at the land assigned under the Kerala Land Assignment Rules, 1964 were prohibited and new quarrying permits have not been issued thereafter, the government evaluated that it will be appropriate to bring about an amendment to the Kerala Land Assignment Rules, 1964. The government further examined the need for regulating the ongoing quarrying activities that was being carried out on the basis of previously issued quarrying permit in the land assigned for specific purposes.

2. In the above circumstances, it is ordered to amend the present Rule 4 of the Kerala Land Assignment Rules, 1964 as sub rule (1) and to insert sub rule (2) and sub rule (3) with the following paragraphs.

4(2). Quarrying permits may be granted, by the authorities concerned, under Kerala Minor Mineral Concession Rules, 2015, provided that the District collector issues a No Objection Certificate (NOC) based on the report suggesting that the land is not fit for agriculture and that the land is best suited for quarrying activities, by a committee consisting of a Geologist, Agricultural officer and the Village Officer, after examining such land. 4(3). Whereas in those areas where quarrying permits have been already granted within such lands assigned under Kerala Land Assignment Rules, 1964, quarrying activities may be regulated by accepting seigniorage at a rate proportional to the fees charged for quarrying at government sites based on the ordinance issued by the Government from time to time.

W.P.(C)No.29153 of 2020

3. An ordinance shall be specially published regarding the amendments to the Rules under Kerala Land Assignment Rules 1964.

As per the order of the Governor Sd/-

Manoj Krishnan vs State Of Kerala on 13 January, 2021

Land Revenue Commissioner, Thiruvananthapuram, All District Collectors, Director, Mining and Geology Department, Department of Industries and Commerce Agriculture Department General Administration (SC) Department [As per Cabinet Decision of 05-03-2019 (item No.2930 O.A)] Principal Accountant General (Audit), Thiruvananthapuram, Kerala Accountant General (A&E), Thiruvananthapuram, Kerala I & P.R.D Department (For wide propagation) Stock File/ Office copy"

2. Contending, inter alia, that the impugned proceedings have been issued in contravention of the procedure contemplated for amendment of rules, instant Public Interest Litigation is filed for the following reliefs:

"A) Issue a writ of certiorari or other appropriate writ, direction or order, quashing Exhibit P1 government order published by the respondents.

B) Issue a writ of prohibition or other appropriate writ, direction or order, directing the respondents or any officers under it or designated as per Exhibit P2 to implement Exhibit P2, or to pass any orders, or to receive seigniorage or do anything in furtherance of Exhibit P2, till it receives the force of law."

3. Added further, inviting the attention of this Court to paragraph No.2 of Exhibit P2, Mr. P. Viswanathan, learned Senior Counsel appearing for the appellant, submitted that Government have ordered to amend W.P.(C)No.29153 of 2020 Rule 4 of the Kerala Land Assignment Rules, 1964, without following the procedures set out in the Business Rules, as well as in the Kerala Secretariat Office Manual.

4. Responding to the above, Mr. V. Tekchand, learned Senior Government Pleader, submitted that what is stated in paragraph No.2 of Exhibit P2 is only the decision taken to amend Rule 4 of the Kerala Land Assignment Rules, 1964, but no steps have been taken so far. He also invited the attention of this Court that though the Government, in the year 2019, have intended to issue an ordinance regarding amendment, the same has not been done. Learned Senior Government Pleader further submitted that no quarrying permit has been granted by the authorities as contemplated, as proposed.

5. Submission of the learned Senior Government Pleader is placed on record.

6. Heard the learned counsel for the parties and perused the material available on record.

7. Though, at paragraph No.2 of Exhibit P2, the Government have employed the words "ordered to amend", no such amendment has been made so far. Besides, no ordinance has been issued. As per the statement of the learned Senior Government Pleader, no quarrying permit has been granted in terms of the impugned order, Exhibit-P2. Procedure W.P.(C)No.29153 of 2020 set out, in the supporting affidavit to the prayers sought for can be raised only if, there is any amendment made. That apart, ordinance can be issued only when the Assembly is not in session. As on today, things are different. Instant writ petition is premature.

In the light of the above, the reliefs sought for in the writ petition cannot be granted. It is accordingly dismissed.

Pending interlocutory applications, if any, shall stand closed.

Sd/-

S.Manikumar Chief Justice Sd/-

Shaji P.Chaly Judge vpv W.P.(C)No.29153 of 2020 APPENDIX PETITIONER'S EXHIBITS:

EXHIBIT P1 THE TRUE PHOTOSTAT COPY OF G.O.

(MS)NO.593/15/REV, DATED 11.11.2015 ISSUED BY THE RESPONDENTS, ALONG WITH ITS ENGLISH TRANSLATION.

EXHIBIT P2 THE TRUE PHOTOSTAT COPY OF G.O.

(MS)NO.95/2019/RD, DATED -03/2019, ISSUED BY THE RESPONDENTS, ALONG WITH ITS ENGLISH TRANSLATION.

/TRUE COPY/ P.A. TO JUDGE



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Annexure - R6-25



Phinto

Sajin

Peter

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